The Uttar Pradesh Stamp and Registration Laws (Amendment) Act, 1981

Act 19 of 1981

Keyword(s):
Stamp, Certificates of Enrolment, Mukhtars, Duty
In pursuance of the provisions of clause (2) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Stamp Aur Registrakaran Vidhi (San- 
snodhan) Adhiniyam, 1981 (Uttar Pradesh Adhiniyam Sankhya 19 of 1981) as 
passed by the Uttar Pradesh Legislature and assented by the President on 
October 23, 1981.

THE UTTAR PRADESH STAMP AND REGISTRATION LAWS 
(AMENDMENT) ACT, 1981

[U. P. ACT NO. 19 OF 1981]

(AS PASSED BY THE UTTAR PRADESH LEGISLATURE)

AN

ACT

further to... amend the Indian Stamp Act, 1899 and the Registration Act, 1908
in their application to Uttar Pradesh.

It is hereby enacted in the Thirty-second Year of the Republic of India
as follows:—

CHAPTER I

Preliminary

1. (1) This Act may be called the Uttar Pradesh Stamp and 
Registration Laws (Amendment) Act, 1981.

(2) It extends to the whole of Uttar Pradesh.

(3) It shall be deemed to have come into force on August 1, 1981.
4. In Schedule I-B to the principal Act,—

(a) in Article 8, in clause (b), in the second column for the words “Thirty-seven rupees and fifty paise” the words and figures “The same duty as a Bond (no. 15) for Rs. 1,000” shall be substituted;

(b) in Article 12, in clause (c), in the second column, for the words “Thirty-seven rupees and fifty paise” the words and figures “The same duty as a Bond (no. 15) for Rs. 1,000” shall be substituted;

(c) for Article 18, the following Article shall be substituted column-wise as indicated below:

<table>
<thead>
<tr>
<th>In the column pertaining to description of instrument</th>
<th>In the column pertaining to proper stamp duty</th>
</tr>
</thead>
<tbody>
<tr>
<td>“18. Certificate of sale (in respect of each property put up as a separate lot and sold) granted to the purchaser of any property sold by public auction by a court or by an officer, authority or body empowered under any law for the time being in force to sell such property by public auction and to grant such Certificate.”</td>
<td>“The same duty as a conveyance (no. 23), for a consideration equal to the amount of the purchase money only.”</td>
</tr>
</tbody>
</table>

(d) in Article 46,—

(i) in Part A, in clause (b), in the second column, for the words “One hundred and fifty rupees” the words and figures “The same duty as a Bond (no. 15) for Rs. 4,000” shall be substituted;

(ii) in Part B, in the second column, for the words “Thirty-seven rupees and fifty paise” the words and figures “The same duty as a Bond (no. 15) for Rs. 1,000” shall be substituted;

(e) in Article 54, in clause (b), in the second column, for the words “Seventy-five rupees” the words and figures “The same duty as a conveyance (no. 23) for Rs. 1,000” shall be substituted;

(f) in Article 55, in clause (b), in the second column, for the words “One hundred rupees” the words and figures “The same duty as a Bond (no. 15) for Rs. 3,000” shall be substituted;

(g) in Article 57, in clause (b), in the second column, for the words “Thirty-seven rupees and seventy-five paise” the words and figures “The same duty as a conveyance (no. 23) for a consideration of Rs. 500” shall be substituted;

(h) in Article 61,—

(i) in clause (a), in the first column, for the words “Thirty-seven rupees and seventy-five paise” the words and figures “The duty payable on a conveyance for a consideration of Rs. 500” shall be substituted;

(ii) in clause (b), in the second column, for the words “Thirty-seven rupees and seventy-five paise” the words and figures “The same duty as a conveyance (no. 23) for a consideration of Rs. 500” shall be substituted.

(i) in Article 64, in Item B, in the second column, for the words “Seventy-five rupees” the words and figures “the duty payable on a Bond (no. 15) for Rs. 2,000” shall be substituted.
5. In section 6 of the Registration Act, 1908, hereinafter in this chapter referred to as the principal Act, the following proviso shall be inserted in the end, namely:

"Provided that the State Government may delegate, subject to such restrictions and conditions as it thinks fit, to the Inspector-General of Registration, the power of appointing Sub-Registrars."

6. In section 18 of the principal Act, in clause (c), the words and figures "and leases exempted under section 17" shall be omitted.

7. Section 18-A of the principal Act shall be omitted.

8. In section 28 of the principal Act—

(a) the words, figures and letters "sub-section (1), clauses (a), (b), (c), (d) and (e), section 17, sub-section (2)" shall be omitted.

(b) for the words, figures and letters "section 18, clauses (a), (b), (c) and (cc)" the words, figures and letters "every document mentioned in section 18, clause (c)" shall be substituted.

9. In section 50 of the principal Act,—

(a) in sub-section (1), after the words, figures and letters "and clauses (a) and (b) of section 18" the words and figures "as these clauses stood before their omission by the Uttar Pradesh Civil Laws (Reforms and Amendment) Act, 1976" shall be inserted;

(b) in sub-section (2), after the words and figures "proviso to sub-section (1) of section 17" the words and figures "as the proviso stood before its omission by the Uttar Pradesh Civil Laws (Reforms and Amendment) Act, 1976" shall be inserted.

10. In section 51 of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely:

"(5) Where due to fire, tempest, flood, excessive rainfall, violence of any army or mob or other irresistible force, any or all of the books specified in sub-section (1) are destroyed or become illegible either wholly or partially and the State Government is of the opinion that it is necessary or expedient so to do, it may, by order, direct such book or such portion thereof as it thinks fit, to be re-copied, authenticated or reconstructed in such manner as may be prescribed, and the copy so prepared, authenticated or reconstructed shall, for the purposes of this Act and of the Indian Evidence Act, 1872, be deemed to have taken the place of, and to be, the original book or portion."

11. In section 52 of the principal Act, in sub-section (1), the Explanation occurring after clause (c) shall be omitted.

12. In section 62 of the principal Act, the Explanation occurring after sub-section (1) shall be omitted.

13. In section 69 of the principal Act, in sub-section (1), for clause (hh), the following clause shall be substituted, namely—

"(hh) regulating the manner in which translations to be delivered under section 19 shall be prepared and in which they shall be declared to be faithful translations;"

14. In section 82 of the principal Act, for clause (b), the following clause shall be substituted, namely—

"(b) intentionally delivers to a registering officer, in any proceeding under section 19 or section 21, a false copy or translation of a document, or a false copy of a map or plan; or"